

ITEM NO.1

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30748-30749/2017

(Arising out of impugned final judgment and order dated 31-10-2017 in CM No. 19815/2012 and CM No. 46919/2016 passed by the High Court of Delhi at New Delhi)

ALL INDIA FOOTBALL FEDERATION

Petitioner(s)

VERSUS

RAHUL MEHRA &amp; ORS.

Respondent(s)

(WITH IA No. 132863/2020 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS, IA No. 136529/2020 - APPLICATION FOR PERMISSION, IA No. 132356/2020 - APPLICATION FOR VACATION OF INTERIM ORDER, IA No. 112325/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 120057/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 52821/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 25119/2020 - CLARIFICATION/DIRECTION, IA No. 132355/2020 - EARLY HEARING APPLICATION, IA No. 91992/2021 - EARLY HEARING APPLICATION, IA No. 118219/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 137936/2022 - INTERVENTION APPLICATION, IA No. 131744/2020 - INTERVENTION APPLICATION, IA No. 98733/2022 - INTERVENTION APPLICATION, IA No. 98631/2022 - INTERVENTION APPLICATION, IA No. 111940/2022 - MODIFICATION OF COURT ORDER, IA No. 120713/2017 - MODIFICATION OF COURT ORDER, IA No. 118222/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 108628/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Contempt Petition (Civil) Diary No(s). 24767/2022 (XIV)

Date : 09-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE J.B. PARDIWALA

Mr. Gopal Sankaranarayanan, Sr. Adv. (A.C.)

For Petitioner(s) Mr. Nagarkatti Kartik Uday, AOR

Mr. Raju Ramachandran, Sr. Adv.  
Mr. Arijit Mazumdar, Adv.  
Mr. Shambo Nandy , AOR

For Respondent(s) Mr. Tushar Mehta, SG

Mr. Sanjay Jain, ASG  
Mr. Balbir Singh, ASG  
Ms. Swarupama Chaturvedi, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Apoorv Kurup, Adv.  
Mr. Amrish Kumar, AOR

Mr. Rahul Mehra, in person  
Mr. Chaitanya Gosain, Adv.  
Mr. Anand Thumbayil, Adv.

Mr. Himant Phalpher, Adv.  
Mr. Nar Hari Singh, AOR

Mr. Shuvodeep Roy, AOR

Mr. Kotla Harshavardhan, Adv.  
Mr. Kshitij Maheshwari, Adv.  
Mr. Raghav Kohli, Adv.  
Mr. N. Sai Vinod, AOR

Mr. K.V. Vishwanathan, Sr. Adv.  
Mr. Sahil Narang, Adv.  
Mr. Dhritiman Roy, Adv.  
Mr. Madhavam Sharma, Adv.  
Mr. Ayushman Kacker, Adv.  
Ms. Samriddhi Shukla, Adv.  
M/s Khaitan & Co., AOR

Dr. Menaka Guruswamy, Sr. Adv.  
Mr. Prateek K. Chadha, AOR  
Mr. Yash S. Vijay, Adv.  
Mr. Utkarsh Pratap, Adv.  
Mr. Vrishank Singhanian, Adv.  
Ms. Radhika Dhanotia, Adv.  
Ms. Radhika Dhanotia, Adv.

Mr. K.R. Sasiprabhu, AOR

Mr. Raghenth Basant, Adv.  
Mr. M.F. Philip, Adv.  
Ms. Purnima Krishna, AOR

Mr. Nagarkatti Kartik Uday, AOR

Mr. Ashok Panigrahi, AOR

Mr. Nakul Dewan, Sr. Adv.  
Mr. Divyanshu Rai, AOR  
Ms. Neelu Mohan, Adv.  
Mr. Rohan Naik, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Having heard the counsel appearing on behalf of the contesting parties, we issue the following procedural directions:
  - (i) Objections have been received to the draft Constitution of the All India Football Federation<sup>1</sup>. The *Amicus Curiae* is requested to tabulate the objections in respect of the clauses of the draft Constitution so that the Constitution can be finalized after hearing all parties, including the objectors; and
  - (ii) The report of the forensic auditor, which was conducted by M/s Deloitte, has been received. A copy of the report shall be circulated to the Bench before the next date of hearing.
- 2 Mr Raju Ramachandran, senior counsel appearing on behalf of AIFF, has stated that since the contempt petition implicates four of the existing members of the Executive Committee of AIFF, it would be appropriate if the conduct of the contempt petition is entrusted to the *Amicus Curiae*.
- 3 This suggestion is fair. Further hearings of these proceedings shall take place on 23 November 2022.
- 4 Any party desirous of lodging any further objections to the draft Constitution may do so by tendering their suggestions to the *amicus curiae* by 11 November 2022.

1 AIFF

**Contempt Petition (Civil) Diary No(s). 24767/2022**

- 1 Issue notice, returnable on 23 November 2022.
- 2 Personal presence of the contemnors is presently dispensed with.

**(SANJAY KUMAR-I)  
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**